

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 175 of 2012

Dated : 31st May, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

The Tata Power Co. Ltd. Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sakya S. Chaudhuri
Ms. Mandakini Ghosh

Counsel for Respondent (s) : Mr. J.J. Bhatt, Sr. Adv. with
Ms. Anjali Chandurkar and
Mr. Hasan Murtaza for R-3
Mr. M.Y. Deshmukh for R-2

ORDER

Written submissions have been filed by the Learned Counsel for the Appellant after serving copy on the other side. The Learned Counsel for the Respondent wants some more time to file written submissions. Accordingly, he is directed to file written submissions on or before 04.06.2013 after serving copy on the other side.

Judgment is reserved.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

sm/mk